

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4664
ANSWERED ON:23.04.2013
BAIL TO ACCUSED
Jena Shri Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the High Courts in several cases have directed the lower/trial courts to release those accused on bail who surrendered before these courts by exercising their powers under Section 438 of the CrPC; and

(b) if so, the details thereof and the reasons therefor along with the corrective steps taken in this regard indicating the number of such instances reported during the last three years, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Madam, information in respect of the High Court directing the lower/trial courts to release those accused on bail who surrender before these courts by exercising their powers under Section 438 of the CrPC is not maintained centrally.

(b): Does not arise.